

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 6554
TO BE ANSWERED ON 6TH APRIL, 2018**

CADRE REVIEW OF MEDICAL LABORATORY STAFF

**6554. SHRI A. ANWHAR RAAJHAA:
SHRI S.R. VIJAYAKUMAR:
SHRI T. RADHAKRISHNAN:
KUNWAR HARIBANSH SINGH:
SHRI GAJANAN KIRTIKAR:
SHRI BIDYUT BARAN MAHATO:
SHRI NARANBHAI KACHHADIYA:
SHRI SUDHEER GUPTA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether his Ministry has finalised draft rules regarding minimum standards for clinical laboratories, framed under Clinical Establishments Act, 2010, if so, the details thereof;
- (b) whether his Ministry is aware that presently most of the work of clinical and research laboratories of even prestigious department i.e. ICMR and Central Government Hospitals is performed and supervised by professionally qualified and technically competent BSc, MSc, PhD medical laboratory professional in lab sciences who are not MBBS/MD, if so, the details thereof;
- (c) whether the cadre review of medical laboratory staff approved earlier has not been implemented in complete manner so far and most of issues like pay fixation, DPC, MACP, revision of recruitment rules, filling of vacant promotional posts are still pending, if so, the details thereof and the reasons therefor;
- (d) whether his Ministry has not issued any order till date regarding grant of Patient Care Allowance/Hospital Patient Care Allowance (PCA/HPCA) to health employees as per the accepted recommendations of Seventh Central Pay Commission and if so, the details thereof and the reasons therefor; and
- (e) whether his Ministry has also approved the short term certificate courses/ programmes which are neither formal degree nor diploma in allied health sciences and run under the aegis of Ministry of Skill Development and are very contrary to the core curricula designed by his Ministry in terms of course content and duration of courses etc., if so, the reaction of the Government thereto?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): Yes. The draft notification to amend the Clinical Establishments (Central Government) Rules, 2012 regarding minimum standards of medical diagnostic laboratories is available on the website of Clinical Establishment Act <clinicaestablishments.gov.in>.

(b): As per the information received from ICMR most of the work of clinical and research laboratories is performed and supervised by professionally qualified and technically competent technical staff and Scientists having B.Sc, M.Sc, Ph.D and MBBS, MD qualification.

As far as Central Government hospitals in Delhi viz. Safdarjung Hospital and Lady Hardinge Medical College & Associated Hospitals are concerned, all the diagnostic work is performed and supervised by professionally qualified and technically competent MBBD/MD professionals.

(c): The cadre of the Medical Laboratory Staff of Central Government Hospitals in Delhi namely Safdarjung, Dr. RML and Lady Hardinge Medical College & Associated Hospitals has already been restructured and implemented by giving benefits of 7th Central Pay Commission.

(d): The order containing condition for payment of HPCA/PCA after implementation of Seventh Central Pay Commission has not been issued so far. The matter is under consideration in this Ministry in consultation with Ministry of Finance.

(e): This Ministry has developed a course curricula for short term skill training. The National Skill Qualification Framework (NSQF) level of the skill development curricula is kept lower than the level of Diploma and Degree in core allied health courses developed by this Ministry. A skilled worker will only reach the higher levels after acquiring adequate qualification (either Diploma or Degree) through an accredited institute/university. There are no contradictions in the short term courses as compared to the core curricula developed by the Ministry.